

**NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**SPECIAL BENCH, (COURT-II)**

**(IB)-2124(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER (T)**

**MR. CH. MOHD. SHARIEF TARIQ  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
04.03.2020**

**NAME OF THE COMPANY: M/s. Indospirit Marketing Private Limited  
V/s. M/s. Lakeforest Wines Private Limited**

**SECTION 9 of IBC Code, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present for the I.R.P**

**: Mr. Mukesh Grover, I.R.P**

**Present for the Respondent**

**: Mr. Mohit Khanna, Mr. Ajit Kumar**

**ORDER**

I.A No. 1705/2020: is an application filed by way of Form FA under Regulation 30 A of the CIRP regulations for withdrawing the main petition (IB)-2124(ND)2019 on the ground that the matter has been settled between the parties. The Settlement Agreement is placed on record.

IRP confirms that there is the no Constitution of the CoC on the present date. In the circumstances, the I.A. is allowed CIR Process is terminated and the Corporate Debtor i.e. M/s. Lakeforest Wines Private Limited is released from the rigors of moratorium and is permitted to functions through its own board. The remuneration and expenses incurred by the IRP are paid or covered in the form of Bank guarantee. The main Petition (IB)-2124 (ND)/2019 stands disposed of.

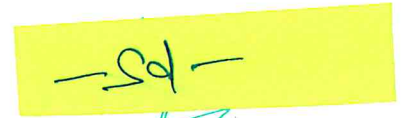
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File be consigned to record room.



**(L.N. Gupta)**  
**Member (T)**



**(Ch. Mohd. Sharief Tariq)**  
**Member (J)**